

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 153/MP/2018

Subject :Petition under Section 79 to adjudicate upon dispute between the Petitioner and the Respondent, Electricity Department of Dadra and Nagar Heveli as per the Bulk Power Agreement dated 6.9.2011.

Petitioner : Maharashtra State Electricity Transmission Company Ltd.

Respondent : Electricity Department of Dadra and Nagar Haveli

Petition No. 154/MP/2018

Subject : Petition under Section 79 to adjudicate upon dispute between the Petitioner and the Respondent, State of Goa as per the Bulk Power Agreement dated 21.11.2011.

Petitioner : Maharashtra State Electricity Transmission Company Ltd.

Respondent : State of Goa

Date of Hearing : 30.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Sudhanshu S. Choudhari, Advocate for the Petitioner
Shri Yogesh S. Kolte, Advocate for the Petitioner
Ms. Surabhi Guleria, Advocate for the Petitioner
Ms. Nandini Singla, Advocate for the Petitioner
Ms. Swapna Seshadri, Advocate for DNH
Ms. Abiha Zaidi, Advocate for Goa

Record of Proceedings

Learned counsel for the Petitioner requested for time to implead Maharashtra State Electricity Distribution Company Limited (MSEDCL), Western Region Power Committee (WRPC) and Ratnagiri Gas and Power Private Limited (RGPPL) as party to the Petitions. Request was allowed by the Commission.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file revised memo of parties impleading MSEDCL, WRPC and RGPPL as party to the Petitions on or before 10.6.2019.

3. The Commission directed the Petitioner to serve copy of the Petitions on the respondents including MSEDCL, WRPC and RGPPL immediately. The Respondents including MSEDCL, WRPC and RGPPL were directed to file their replies, by 28.6.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 15.7.2019.

The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D.Pant)
Deputy Chief (Law)